

resettlement of these families. The Haryana Govt. has selected a piece of land measuring 2 bighas and 19 biswas of land at Karnal for the resettlement of these families.

(ii) Resettlement assistance.

The inmates have requested for subsidy of Rs. 15000/- per family. Loan assistance for business/small trade will be given to the eligible families at the rate of Rs. 5000/- per family. The accommodation for these families will be constructed by the State Govt. with additional institutional finance. The contribution of the Govt. of India will be to the extent of Rs. 8000/- per a house and Rs. 1000/- for a shop.

(iii) Grant of maintenance allowance to 12 displaced persons families

This P.L. Home is administered by the State Govt. and it is for the State Govt. to consider this matter under the Rules framed by them.

(iv) Grant of financial assistance to the dp—families on the pattern of the scheme of assistance of the State Govt. applicable to the economically weaker sections.

As stated above the dp families are entitled to loan for business, houses and for shop as indicated under item (ii) above.

(v) Grant of maintenance assistance

Under the approved pattern, the maintenance assistance is admissible for 3 months to the families settled in business.

(vi) Increased in the rate of cash doles to Rs. 100/- per member of dp family.

The State Govt. with whom the matter was taken up has increased the rate of cash doles from Rs. 50/- to Rs. 75/- per inmate from 1.7.83.

(vii) Repairs of hutments occupied by the inmates.

The hutments were constructed in 1950 and these out-lived their life and are in

dilapidated condition. The State Govt. had carried out certain repairs to these huts and have also installed two additional water connections

(viii) Complaints against officials of the Ashram

The State Govt. who are administering the Ashram is concerned with this item.

Setting up of Fertilizer Plant at Mathura U.P.

3992. SHRI DIGAMBAR SINGH : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state whether with DCM Group backing out of the fertilizers project based on Bombay High Gas allotted to them at Shahjahanpur in Uttar Pradesh for want of finances, Government will consider the desirability of setting up the proposed project somewhere in Mathura District of Uttar Pradesh which is very backward industrially and will lessen the cost of transportation and also help utilisation of the Mathura Refinery Gas either in public sector or in joint sector or allotting it to some other Company like ICI Group who are already in the line ?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI VASANT SATHE) : M/s Shriram Fertilizers & Chemicals Limited is one of the parties to whom a gas-based fertilizer plant was allotted for implementation. They have shown interest in implementing the project at Shahjahanpur and have actually given an Action Plan of implementation. However in view of the conflicting reports about the company implementing the Project, the matter has been taken up with M/s. Shriram to reconfirm the various steps taken by them towards the implementation of the project.

Chemical Projects Sanctioned in Public Private Sectors in Seventh Plan

3993. SHRI DIGAMBAR SINGH : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state ;

(a) the particulars of the new projects for Chemicals (excluding Drugs, Pharmaceuticals

and Fertilizers) sanctioned in the public sector and are going to be implemented during the Seventh Five Year Plan, their location, capacity and products to be manufactured, and when these are likely to go on stream ;

(b) the particulars of the above projects involving an outlay of Rs. 20 crores and above sanctioned for execution currently and during the next plan in the private sector and when these are likely to go on stream ; and

(c) the various stage of the above projects already sanctioned ?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI R.C. RATH) : (a) No new project for the manufacture of Chemicals has been sanctioned so far for implementation by the public sector in the Central sector during the seventh Five Year Plan. However, the following two projects sanctioned during the Sixth Five Year Plan are under implementation in the public sector and will be commissioned during the Seventh Five Year Plan :—

Item of Manufacture	Capacity (Tonnes/annum)	Location	Likely date of commissioning
1. Phenol/Acetone	40,000/24,640	Cochin	1985
2. Polytetrafluoroethylene (PTFE)	500	Medak	1985

(b) and (c) of the above products according to available information only one letter of intent involving an investment exceeding Rs 20 crores, has been granted to M/s. Shriram Fibres for PTFE. However, the Company is yet to obtain foreign collaboration clearance.

to be manufactured and when these are likely to go on stream ;

(b) the particulars of the petro-chemicals projects involving an outlay of Rs. 20 crores and above sanctioned for execution currently and during the next plan in the private sector and when these are likely to go on stream; and

(c) the various stages of the above projects already sanctioned ?

#### New Petrochemical Projects Sanctioned in Private and Public Sectors

3994. SHRI DIGAMBAR SINGH : Will the Minister of ENERGY be pleased to state :

(a) the particulars of the new projects for petrochemicals which have been sanctioned in the public sector and are going to be implemented during the Seventh Five Year Plan, their location, capacity and products

THE MINISTER OF STATE IN THE DEPARTMENT OF PETROLEUM IN THE MINISTRY OF ENERGY (SHRI GARGI SHANKAR MISHRA) : (a) New projects approved for being taken up in Central Public Sector which are likely to be completed during the 7th Plan period :

Projects	Location	Expected date of completion
Fertilizers & Chemicals Travancore Limited : 50,000 tonnes/year caprolactam project.	Kerala	End 1987